

**Misc. Criminal Case No. 177 of 2020**

**13-07-2020**

Perused the bail petition filed under Section 439 of CrPC on behalf of accused 1.Akhil Malodas, 2.Gopal Malodas, 3.Ratul Malodas, 4.Gopal Sahani, 5. Sankar Sahani and 6. Megha Sahani, who were arrested, in connection with Jamuguri PS Case No. 19/20 (GR Case No. 919/20) u/s 51 of WL(P) Act, r/w Section 27 of Arms Act, r/w Section 326/353 of IPC.

Case diary has not been received today. Heard the learned Counsel of both sides.

The alleged offence is that on 12-04-2020 one SRPF constable Sri Pranjali Borchamua sustained bullet injury by the suspected poacher at Rowmari Bill and later on, recovered one dagger, one lathi, a bag with chapel and fishing net from the spot.

Record reveals that the accused persons are in hazot since 13-04-2020 i.e. for more than 91 days.

Considering the period of detention, accused 1.Akhil Malodas, 2.Gopal Malodas, 3.Ratul Malodas, 4.Gopal Sahani, 5. Sankar Sahani and 6. Megha Sahani are allowed to go on bail of Rs.20,000/- each with one surety of like amount each to the satisfaction of the learned Elaka Magistrate on condition that :


1. They would co-operate the IO during investigation &
2. Shall appear before the IO once in every fortnight till completion of the investigation.

Copy of this order be sent to the learned Eleka Magistrate, Sonitpur, Tezpur.

The Misc. (Crl) case stands disposed of.

Furnish a copy of this order to all concerned under signature of the Bench Clerk with a certificate.

Let this order be also uploaded in official website.

  
(I. Barman)  
Sessions Judge,  
Sonitpur, Tezpur.